

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'B': NEW DELHI)**

**BEFORE SHRI R.K.PANDA, ACCOUNTANT MEMBER
AND
SHRI KULDIP SINGH, JUDICIAL MEMBER**

**ITA NO.340/Del./2016
(ASSESSMENT YEAR : 2011-12)**

Competent Software Pvt. Ltd., vs. DCIT
A-188, Okhla Indl. Area, Circle 3(1)
Phase-I,
New Delhi

New Delhi

PAN : AAACC2314A
(APPELLANT)

(RESPONDENT)

ASSESSEE BY : None
REVENUE BY : Smt. Shalini Verma, Sr. DR
Date of Hearing : 24.04.2019
Date of Order : 26.04.2019

ORDER

PER KULDIP SINGH, JUDICIAL MEMBER :

The appellant, Competent Software Pvt. Ltd., (hereinafter referred to as 'the assessee') by filing the present appeal, sought to set aside the impugned order dated 23.11.2015 passed by Ld. CIT(A)-14, New Delhi qua the assessment year 2010-11.

2. In the aforesaid appeal, notice was sent through RPAD to the assessee for hearing on 22/01/2019 and the case was adjourned to 24/04/2019. Notice was again issued to the assessee for the next date

of hearing i.e. 24/04/2019, and the case was adjourned. But the appellant has not preferred to put in his appearance himself or through his authorized representative nor sent any request for adjournment. So, it is apparent on record that the appellant is not interested in prosecution of the present appeal.

3. Keeping in view the legal position that mere issuance of notice does not amount to admission of appeal and this issue has been squarely decided by Hon'ble ITAT in the case of CIT vs. Multiplan (India) Pvt. Ltd. 38 ITD 320 (Del.), the present appeal is hereby dismissed for want of prosecution with liberty to the assessee to file an application to recall the order subject to demonstrate that he was prevented by sufficient cause from putting his appearance at the time of hearing.

4. In view of above, appeal filed by assessee is dismissed as unadmitted for want of prosecution.

Order pronounced in open court on this 26th day of April, 2019.

**Sd/-
(R.K.PANDA)
ACCOUNTANT MEMBER**

**Sd/-
(KULDIP SINGH)
JUDICIAL MEMBER**

Dated the 26th Day of April, 2019

BR

Copy forwarded to:

1.Appellant

2.Respondent

3.CIT
 4.CIT
 5.CIT(ITAT), New Delhi.

AR, ITAT
 NEW DELHI.

Date of dictation	24.04.2019
Date on which the typed draft is placed before the dictating Member	24.04.2019
Date on which the typed draft is placed before the Other Member	24.04.2019
Date on which the approved draft comes to the Sr. PS/PS	26.04.2019
Date on which the fair order is placed before the Dictating Member for pronouncement	26.04.2019
Date on which the fair order comes back to the Sr. PS/PS	26.04.2019
Date on which the final order is uploaded on the website of ITAT	26.04.2019
Date on which the file goes to the Bench Clerk	
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	